IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP No. 1171/2016

IN	THE	MA	TTER	OF
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Intelligrape Software Pvt. Ltd.

.....Petitioner

SECTION: Under Section 391 & 394 of the Companies Act

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

For the Income Tax Deptt.

Ms. Swekcha, Proxy Counsel

For the Respondent

For the ROC

Mr. Manish Raj, Company Prosecutor

Mr. Zoheb Hossain, Sr. Standing Counsel

For Revenue

Mr. Piyush Goyal, Adv.

For the OL, Delhi

Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

Order

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On behalf of arguing Counsel, a request for adjournment has been made on the ground that the arguing Counsel, Mr. Vikrant Rohilla is in personal difficulty. Request has not been objected by the other side.

List the matter on 16th January, 2018.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

R. VARADHARAJAN Member (Judicial)

07.12.2017 V.Sethi